

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF
TELANGANA::HYDERABAD**

SUB: High Court for the State of Telangana - Nomination of two Additional District and Sessions Judges to participate in the Academic Programme No.P-1284 "Refresher Course for Additional District and Sessions Judges" scheduled to be held on 19.02.2022 and 20.02.2022, through video conferencing - Relief Arrangements - ORDERS - ISSUED.

READ: 1. NJA/Dir/Ac.Prog./2021-22/1934, from the Director, National Judicial Academy, Bhopal, dated 14.08.2020.
2. High Court's letter in ROC.No.2018/SO/2021, dated 09.02.2022.

ORDER ROC.NO.657/2022-B.SPL., DATED: 15 .02.2022

The High Court is pleased to pass the following order:

The following Additional District and Sessions Judges, mentioned in Column No.2, who are nominated to participate in the Academic Programme No.P-1284 "**Refresher Course for Additional District and Sessions Judges**" scheduled to be held on 19.02.2022 and 20.02.2022, through video conferencing, vide High Court's letter 2nd read above, are hereby directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge if any, to the officers mentioned against their names in Column No.3, while proceeding to attend the said programme.

SL. NO.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	OFFICER PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	Smt. C.Ratna Padmavathi, XXVII Additional Chief Judge, City Civil Court, Secunderabad.	XII Additional Chief Judge, City Civil Court, Secunderabad.
2.	Sri Y.Jaya Prasad, XII Additional District and Sessions Judge, Vikarabad, Rangareddy District.	Chairperson, LRAT -cum- II Additional District and Sessions Judge -cum- II Additional Metropolitan Sessions Judge, L.B.Nagar Rangareddy District.

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2 and also the post(s) for which the officers are holding full additional charge if any, during the period of absence of the officers who are nominated to participate in the said Programme.

On return from the said programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

In case the nominated officers from whom they have to take charge or whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intimation to the High Court.

NOTE: The proceedings is placed in the High Court's Web Site <http://tshc.gov.in>.
The downloaded copy from the web site is valid for attending the said
Academic Programme, through video conference.



REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
 2. The In-charge Officers.
 3. The Registrar General, High Court for the State of Telangana, Hyderabad.
 4. The Chief Judge, City Civil Court, Hyderabad.
 5. The Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
 6. The XXVII Additional Chief Judge, City Civil Court, Secunderabad..
 7. The XII Additional District and Sessions Judge, Vikarabad, Rangareddy District.
 8. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad.
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